

IN THE INCOME TAX APPELLATE TRIBUNAL GUWAHATI BENCH, “E COURT” AT KOLKATA(समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य
[Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]**I.T.A. No. 352/Gau/2019**
Assessment Year: 2015-16

Smt. Lamchonghoi Sweety Changsan (PAN: ACUPC4547L)	Vs.	Assistant Commissioner of Income-tax, Circle-1, Guwahati
Appellant		Respondent
Date of Hearing	18.06.2020	
Date of Pronouncement	26.06.2020	
For the Appellant	Shri Sanjay Modi, FCA	
For the Respondent	Shri M. K. Das, Addl. CIT	

ORDER**Per Shri A.T.Varkey, JM**

This appeal preferred by the assessee is against the order of the Ld. CIT(A), Guwahati-1, Guwahati dated 03.06.2019 for AY 2015-16.

2. At the outset, the Ld. AR Shri Sanjay Modi, FCA submitted that assessee had opted for the ‘Vivad se Vishwas Scheme’ and assessee has received the certificate from the competent authority, therefore, assessee seeks to withdraw the appeal preferred before us. In the light of the aforesaid submission and since the Ld. DR does not oppose the request of the assessee, we direct the appeal to be treated as dismissed being withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court on 26 June, 2020.

Sd/-
(Dr. A. L. Saini)
Accountant Member

Sd/-
(Aby. T. Varkey)
Judicial Member

Dated :26 June, 2020\

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Smt. Lamchonghoi Sweety Changsan, C/o Ld. CIT(A) Binit Bagaria, 2nd floor, Boraj Arcade, Opp. Hanuman Mandir, G. S. Road, Guwahati, Assam-781007
2. Respondent – ACIT, circle-1, Guwahati
3. CIT(A), Guwahati-1, Guwahati
4. CIT-, , Guwahati
5. DR, ITAT, Guwahati.

/True Copy,

By order,

Senior Pvt. Secy.